



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

NOTIFICATION.

Jammu, the 17th Nov, 2016

SRO 367- Whereas, on 01.12.2009, SOG Sopore received an information regarding the transaction of money by the militants being taking place in the shop of one Manzoor Ahmad Sheikh S/o Yar Mohammad Sheikh R/o Sidiq Colony, Sopore. On conducting a search operation, one Mohammad Hussain Dar @ Raja managed to escape from the site and left behind one Sumo bearing Registration No. 9738/JK05A, besides, an amount of Rs. 3 lacs was also recovered, that was to be used for funding of militancy; and

Whereas, the afore-mentioned person, namely, Mohammad Hussain Dar @ Raja was later on arrested by the police who revealed that money has been left at the shop by one Ab. Hamid Lone R/o Wagub, Sopore, who too was arrested subsequently; and

Whereas, in this connection, Case FIR No. 473/2009 under sections 13, 17, 21 and 40 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Sopore and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses recorded under section 161 & 164-A CrPC, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under sections 13, 17, 21 & 40 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authorities appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 have independently scrutinized the Case Diary file and all other relevant documents relating to the case and have come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/recommendations of the Authorities appointed under sub-section (2)

